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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CO.PET. 295/2016

KARTIKAY BULK MOVERS PRIVATE LIMITED
AND ANR.

.... Petitioners

Through: Mr. Rakesh Kumar and Mr. Aditya
Nayyar, Advocates

Mr. P.D. Tiwari, Assistant O.L. for O.L.

Ms. Aparna Mudiam, Assistant Registrar, ROC for
Regional Director

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

ORDER

% **05.04.2016**

Issue notice to the Regional Director / Registrar of Companies and the
Official Liquidator.

Mr Tiwari, Assistant O.L, accepts notice on behalf of the OL, while
Ms Aparna Mudiam, Asstt. ROC accepts notice on behalf of the RD/ ROC.

Learned counsel for the petitioners will supply copies of the paper
book both to the RD/ ROC and the OL. Reply/ report be filed within six
weeks. Rejoinder thereto, if any, be filed before the next date of hearing.

The petitioners will publish the notice of hearing in the Business
Standard [(English), Delhi Edition] and the Jansatta [(Hindi), Delhi Edition].
Notice of hearing will also be uploaded on the website of the petitioners as
also on the websites of the OL and the Ministry of Corporate Affairs. For
this purpose, the petitioners will supply a copy of the advertisement to be
published to the RD/ ROC and the OL.

List on 30.08.2016.

RAJIV SHAKDHER, J

APRIL 05, 2016/ yg

IN THE HON'BLE HIGH COURT OF DELHI AT

NEW DELHI

COMPANY PETITION NO. 295 OF 2016

CONNECTED WITH

COMPANY APPLICATION (M) NO. 28 OF 2016

In the matter of the Companies Act, 1956 (1 of 1956) and the Companies Act, 2013 (18 of 2013)

AND

In the matter of sections 391-394 of the Companies Act, 1956 (1 of 1956) and Section 230 of the Companies Act, 2013, as may be applicable.

AND

In the matter of the scheme of amalgamation of Kartikay Bulk Movers Private Limited and Hind Hotels Private Limited and their respective shareholders and creditors

KARTIKAY BULK MOVERS PRIVATE LIMITED, a company incorporated under the Companies Act, 1956, having its registered office at C-3/7 Ground Floor, Safdarjung Development Area, New Delhi-110016

Petitioner/Transferor Company

HIND HOTELS PRIVATE LIMITED, a company incorporated under the Companies Act, 1956, having its registered office at C-3/7 Ground Floor, Safdarjung Development Area, New Delhi-110016

Petitioner/Transferee Company

NOTICE OF PETITION

A petition under Section 391 and 394 of the Companies Act, 1956 for obtaining sanction of this Hon'ble Court to scheme of amalgamation presented by the above named Petitioners Companies, was previously listed up for hearing before the Hon'ble High Court of Delhi at New Delhi on 5th April, 2016 and now the said petition is fixed up for hearing before the Hon'ble Company Judge on 30th August, 2016. Any person desirous of supporting or opposing the said petition shall send advance notice of his intention to the Petitioner's Advocate which shall reach the Petitioner's Advocate not later than 5 days before the date fixed for hearing of the petition. The grounds of opposition and a copy of the affidavit shall be furnished to the undersigned along

with the notice. Copy of the petition will be made available by the undersigned to any person requiring the same on payment of prescribed charges for the same.

(Rakesh Kumar)
Advocate
CREDENCE LAW
Advocates and Solicitors
A - 415, LGF, Defence Colony
New Delhi-110024
Ph.: +91-11-41055222, 24339095 / 96

Place: Delhi

Date :
